

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO: 732 OF 1993

Date of decision: 11th January, 1994

Smt. Krushna Sahoo ... Applicant  
Versus  
Union of India and others ... Respondents

(FOR INSTRUCTIONS)

1. Whether it be referred to the reportess or not? <sup>ND</sup>
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not? <sup>ND</sup>

*by 11.1.94.*  
(K.P. ACHARYA)  
VICE-CHAIRMAN

5

8

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO: 732 OF 1993

Date of decision: 11th January, 1994

Smt. Krushna Sahoo ... Applicant  
Versus  
Union of India and others ... Respondents  
For the Applicant ... M/s Deepak Misra, A. Deo,  
B. S. Tripathy, P. Panda,  
Advocates  
For the Respondents ... Mr. Ashok Misra, Senior  
Standing Counsel (Central) - .  
...

CORAM:

THE HONOURABLE MR. K. P. ACHARYA, VICE CHAIRMAN

...

ORDER

K. P. ACHARYA, V. C.

In this application under Section 19 of the Administrative Tribunals Act, 1985, the petitioner prays for a direction to the Opposite Parties to absorb the petitioner as EDBPM in any nearby Post Office.

2. I did not like to keep this matter pending and therefore, with the consent given by counsel for both sides, I have heard this case on merits to finally dispose it of in an expeditious manner.

3. Petitioner has been selected for the post of EDBPM of Mahulia Branch Post Office within the Athagarh in the year 1990. Petitioner could not give an accommodation according to the requirements of the Postal Department and therefore, even though selected, appointment order was not issued. The petitioner moved this Bench in O.A. No. 309 of 1990 disposed of on 18th May, 1993 for a direction to appoint the petitioner. The said Original application was dismissed.

Now the petitioner has come up with the aforesaid prayer.

4. I have heard Mr. B.S. Tripathy learned counsel for the petitioner and Mr. Ashok Misra learned Senior Standing Counsel (Central). It is directed that the petitioner may be given an appointment in the cadre of EDDA in any nearby post office, whenever vacancy arises.

5. Thus, the application is accordingly disposed of.  
No costs.

  
11-1-94  
.....  
VICE-CHAIRMAN

Central Admn. Tribunal,  
Cuttack Bench/K. Mohanty  
11.1.1994.